

⁷[12. The following documents are required to be attached:

- where the applicant is constituted under an instrument, self-certified copy of the instrument;
- where the applicant is constituted otherwise than under an instrument, self-certified copy of the document evidencing the creation, or establishment of the applicant;
- self-certified copy of registration with Registrar of Companies or Registrar of Firms and Societies or Registrar of Public Trusts or other registration document, as the case may be;
- where past registration under section 35 was rejected, then copy of order of rejection (if answer to 5 is yes)
- self-certified copy of registration under Foreign Contribution (Regulation) Act, 2010, if the applicant is registered under the said Act;
- self-certified copy of existing Notification granting approval under section 35;
- a comprehensive note on research activities undertaken by the applicant (If there are no research activities undertaken by the applicant then attach self-certified NIL declaration);
- self-certified copy of audited annual accounts of the applicant for the last three years (If there is no audited annual accounts of the applicant for any of the last three years then attach self-certified NIL declaration for each year separately);
- self-certified copy of Donors, along with their names, complete postal address and the amount paid by each of them to the applicant during last three years. Mention PAN or aadhaar of donors paying the sums in excess of fifty thousand rupees in any of the three financial years (If there is no donation received during the last three years then attach self-certified NIL declaration).]

⁷[Notes to fill Annexure in the case of claiming any exemption under section 10 (21)

1. For the row "To be furnished by a research association claiming exemption under section 10(21) Financial Year. _____", select the latest Financial Year for which the books of account had been audited out of three preceding financial Years immediately preceding the Financial Year in which application is made.
2. In row 2 in "Person" one of the following shall be selected :
 - (a) Founder of applicant
 - (b) Any person who has made contribution exceeding rupees one lakh to the applicant
 - (c) Any member of a Hindu undivided family (HUF) where the HUF is a founder
 - (d) The manager (by whatever name called) of the applicant
 - (e) A relative of the founder, member of the manager
 - (f) Any concern in which any of the persons referred to in a-e have a substantial interest.
3. In row 4 if any benefit has been specified, provide a detailed statement of the nature of the benefit, amenity or perquisite.]